

13.29 hrs

## ELECTIONS TO COMMITTEES

**(i) National Welfare Board for Seafarers**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to move:

"That in pursuance of Rule 4 (i) of the National Welfare Board for Seafarers Rules 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules."

MR. SPEAKER: The question is:

"That in pursuance of Rules 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules."

*The motion was adopted*

**(ii) National Advisory Committee for the National Cadet Corps**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): I beg to move:

"That in pursuance of Section 12 (1) (i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may di-

rect, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 12 (1) (i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the national Cadet Corps, subject to other provisions of the said Act."

*The motion was adopted*

13.30 hrs

## MATTERS UNDER RULE 377

**(i) Need to ensure more central investment in industrial sector in Kerala**

[Translation]

\*SHRI V.S. VIJAYARAGHAVAN (Palghat): Sir, I wish to raise the following matter under Rule 377.

Kerala is an industrially backward State. The traditional industrial which have been providing employment to lakhs of people are facing ruin. The central investment in the industrial sector of the State has been declining over the years. The central investment which was 3.27 per cent in 1974 has declined to 1.5 per cent in 1991. The State Government which is facing economic crisis is not in a position to make any significant investment in the industrial sector.

Therefore, I request the Central Government to help Kerala State which is be-

[Sh. V.S. Vijayaraghavan]

coming more and more backward. The tax holiday scheme announced in the Budget speech by the hon. Finance Minister should be extended to the State of Kerala also. Such a step will give an impetus to private capital investment and thus will ensure the industrial development of the State.

**(ii) Need to initiate Accelerated Rural water supply scheme and Urban water supply and Management scheme in Bolangir district, Orissa**

[English]

SHRI SARAT CHANDRA PATTANAYAK (Bolangir): Sir, I wish to raise the following matter under Rule 377.

Sir, the people of Bolangir Parliamentary constituency in Orissa depend on the rivers and village ponds for drinking water. Due to erratic rainfall, the streams dry up and people as well as animals are left to nature's mercy for survival. The ground water level in this region is inaccessible and due to lack of any initiatives, the area is the worst sufferer in respect of drinking water.

I, therefore, request the Central Government to initiate Accelerated Rural Water Supply Scheme (ARWSS) in the blocks of Bolangir district and Urban Water Supply and Management Scheme in towns of the Bolangir district to early

**(iii) Need to direct the Government of Orissa to present the country of liquor in scheduled Areas of Orissa**

SHRI K. PRADHANI (Nowrangpur): Sir, I wish to raise the following matter under Rule 377.

As per article 47 of the Constitution of India there is a provision to implement prohibition in the country to raise the level of nutrition and improve the health conditions of the people. This Article is more relevant in case of tribals who are the worst affected people in the country due to their acute

poverty and ill-health. The State Governments and the Government of India are unanimous that the use of country liquor by the tribals have caused the degradation of the economy of the tribals as it is proved that it is a serious health hazard. The Committee on the Welfare of Scheduled Castes and Scheduled Tribes recommended to Ministry of Welfare to discontinue sale of country liquor on the revenue consideration as an accepted policy of both Government of India and State Government. But the State Government of Orissa have taken up the country liquor business in large scale in Scheduled Areas in defiance of the instructions issued by the Ministry of welfare at the cost of the tribals.

I, therefore, urge upon the Central Government to direct the Government of Orissa to take immediate steps to prevent the sale of country liquor in these areas.

**(iv) Need to set up statutory Development Boards for Vidarbha Harathwada and Konkan regions in Maharashtra.**

SHRI RAM NAIK (Bombay North): Sir, I wish to raise the following matter under Rule 377.

There is long outstanding demand from the people of Maharashtra that in order to have balanced economic development of different backward regions of Maharashtra State, separate Development Boards should be constituted. Accordingly the Maharashtra State Legislature have unanimously passed resolution to have Development Boards for Vidarbha, Marathwada and Konkan regions. The State Government have forwarded these proposals to the Government of India. The State Government of Maharashtra along with MPs from Maharashtra have also discussed this issue with the Minister of Home Affairs and the Prime Minister.

The Constitution of India provides for establishment of Statutory Development Boards for Vidarbha, Marathwada and the rest of Maharashtra as per Article 371 (2).